

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

Date : 19-10-2022 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 20th October, 2022.

(NIDHI AHUJA)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)